

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO-2038
ANSWERED ON-22/09/2020

RENEWABLE ENERGY PROJECTS

2038. SHRI M.V.V. SATYANARAYANA
SHRI MAGUNTA SREENIVASULU REDDY
SHRI TALARI RANGAIAH

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has given an extension of five months since March 2020 in the scheduled commissioning dates of Renewable Energy (RE) Projects;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government considers the COVID-19 as a force majeure event;
- (d) if so, the details thereof;
- (e) whether the consideration of COVID-19 as force majeure by respective State RE departments will be at their discretion; and
- (f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoS
for SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (f) The Ministry of New and Renewable Energy (MNRE) has issued instructions dated 13th August, 2020, which inter-alia, state as follows:

(i) All Renewable Energy (RE) implementing agencies of the Ministry of New & Renewable Energy (MNRE) will treat lockdown due to COVID-19, as Force Majeure.

(ii) All RE projects under implementation as on the date of lockdown, i.e. 25th March 2020, through RE Implementing Agencies designated by the MNRE or under various schemes of the MNRE, shall be given a time extension of 5 (five) months from 25th March 2020 to 24th August 2020.

(iii) The State Renewable Energy Departments (including agencies under Power/ Energy Departments of States, but dealing in renewable energy) may also treat lockdown due to COVID-19, as Force Majeure and may consider granting appropriate time extension on account of such lockdown.
